

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 476 OF 2016 IN
DFR NO. 2280 OF 2016**

Dated: 27th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Maharashtra Veej Grahak Sangatana Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Soumik Ghosal

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2

Ms. Ramni Taneja for R-3

ORDER

**IA NO. 476 OF 2016
(*Appl. for leave to appeal*)**

Learned counsel for the appellant seeks a week's time to file rejoinder. He may file the same on or before 04.11.2016 after serving copy on the other side.

List the matter on **16.11.2016.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt